

**CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD**

OA/021/00141/2017

HYDERABAD, this the 2nd day of December, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

Hon'ble Mr. B.V. Sudhakar, Admn. Member



1. K R NARSING RAO, S/o K Rajaiah,,
Aged about 43 years, Occ: Store Keeper (971),
O/o Station HQ Cell, Bolaram,
Secunderabad,
R/o H.No.1-6-30, Old Alwal,
Bolaram Post, Secunderabad,

2. B KRISHNA, S/o Sri Satyaiah,
Aged about 54 years,
Occ: Conservancy Safaiwala (1095),
O/o Station HQ Cell, Bolaram,
Secunderabad,
R/o H.No.1-161/1, Bhopesh Nagar,
Yapral, Secunderabad,

3. B DURGA DASU, S/o B Laxmaiah,
Aged about 45 years,
Occ: Conservancy Safaiwala (1110),
O/o Station HQ Cell, Bolaram,
Secunderabad,
R/o H.No.4-4-47, Kowkoor (V),
Bolaram Post, Secunderabad,

4. G SHIVA KUMAR, S/o Sri Ramulu,
Aged about 50 years,
Occ: Conservancy Safaiwala (1030),
O/o Station HQ Cell, Bolaram,
Secunderabad,
R/o 17-68, Channapur Village,
Balaji Nagar, Yapral (PO),
Secunderabad,

5. G PENTAIAH, S/o Late Sri Laxmaiah,
Aged about 55 years,
Occ: Conservancy Safaiwala (1034),
O/o Station HQ Cell, Bolaram,
Secunderabad,
R/o H.No.29-116/3, Subashnagar,
Trimulgherry (PO),
Secunderabad 500 015.

... Applicants

(By advocate: Mr. G Jaya Prakash Babu)

Vs.



1. Union of India rep. by its
Director General of Staff Duties SD-7 (Civ),
Integrated HQ of MOD (Army),
DHQ PO, New Delhi,

2. The General Officer Commanding (GOC),
Headquarters, Andhra Sub Area,
Secunderabad, C/o 56 APO,
PIN 900 453,

3. The Station Commander,
Station HQ Cell, Secunderabad,
PIN 900 453, C/o 56 APO

4. The Administrative Commandant,
Station HQ Cell, Secunderabad,
PIN 900 453, C/o 56 APO

Respondents

(By advocate: Mr. R.V.Mallikarjuna Rao, Sr.PC for CG)

ORAL ORDER

PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

Learned counsel for respondents submits that the subject matter of this OA is the same as the one in O.A.No.1110 of 2014.

2. After hearing both parties, we dismissed that OA, through a detailed order dated 29.11.2019.
3. Following the same, we dismiss this OA in terms of the same.
4. There shall be no order as to costs.



(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

vsn